

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 307/MP/2015

- Subject : Petition under Regulation 17 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for seeking clarification/modification of order dated 5.10.2015 in Petition No. 571/MP/2014.
- Date of hearing : 28.1.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Udupi Power Corporation Limited
- Respondents : Karnataka Power Transmission Corporation Ltd. and others
- Parties present : Shri Sanjay Sen, Senior Advocate, UPCL
Ms. Kanika Chugh, Advocate, UPCL
Shri Madhu Mali, Advocate, KPTCL
Ms. Rekha, KPTCL
Shri Gaurav Gupta, Advocate, PSPCL

Record of Proceedings

The Commission enquired from the learned senior counsel for the petitioner as to how the petitioner is pursuing the remedy before the Commission as well as the Appellate Tribunal for Electricity on one of the issues raised in the petition. In response, learned senior counsel for the petitioner submitted that an appeal has been filed before the Appellate Tribunal challenging the two findings in the order dated 5.10.2015 in Petition No. 517/MP/2014 to meet the requirement of limitation as prescribed in the Electricity Act, 2003 for filing the appeal. Learned senior counsel submitted that appeal is listed for hearing of the IA regarding condonation of delay before the Appellate Tribunal on 9.3.2016 and the petitioner would seek leave of the Appellate Tribunal to keep such appeal in abeyance till the present petition is decided by the Commission.

2. Learned counsel for PSPCL requested for time to file reply to the petition.

3. The Commission directed PSPCL to file its reply on affidavit on or before 18.3.2016 with an advance copy to the petitioner who may file its rejoinder, if any by 31.3.2016. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 12.4.2016.

By order of the Commission

**SD/-
(T. Rout)
Chief (Law)**